#### COURT-I

# Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

# DFR NO. 292(a) OF 2011

Dated: 11th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

## In the matter of:

Rajendra Bhalchandra Barve for Rekha Rajendra Barve ....Appellant (s)

Versus

Dy. Engineer, Madhya Gujarat Vij. Co. Ltd. & Ors. ....Respondent (s)

Counsel for the Appellant(s) : -

### <u>ORDER</u>

This appeal is pending before this Tribunal from the year 2011. The appellant has not taken any steps to cure the defects. It was listed before us on 01.06.2016. Nobody was present on behalf of the appellant on that day. Today again nobody is present on behalf of the appellant. It appears, therefore, that the appellant is not interested in prosecuting the matter. The appeal is, therefore, dismissed for want of prosecution.

(I.J. Kapoor ) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/mk